

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) No. 61 of 2020**

**IN THE MATTER OF:**

**Singhal Finstock (P) Ltd.**

**...Appellant.**

**Versus**

**ITC Ltd.**

**...Respondent.**

**Present:**

**For Appellant: Mr. Hari Om Maheshwari (CA), Mr. Ravi Prakash and Ms. Riya, Adovcates.**

**For Respondent: Mr. Gaurav Mahajan, Ms. Prerita Aggarwal and Mr. Abhinav Tandon, Advocates.**

**ORDER**  
**(Virtual Mode)**

**13.01.2021** Mr. Sanjay Kumar, Advocate present in Court states that he wants to mention that he may be allowed to file Intervention Application for Mr. Raj Kumar Bansal in view of the orders of the Hon'ble High Court of Appeal in Writ Petition Civil No. 10400 of 2020 dated 15<sup>th</sup> December, 2020.

2. Learned Counsel for Appellant refers to Paragraph 20 of the Impugned Order and submits that the Intervention Application of Raj Kumar Bansal was filed before National Company Law Tribunal also and the same was discussed in Paragraph 20. It is stated it was not held to be bona fide.

3. The Intervener may file Intervention Application and Learned Counsel for Appellant may file his Response to the same and we will consider the rival submissions.

4. The Advocate for the Intervener submits that he will file the Application by tomorrow. The Appellant may file Response to the Intervention Application within 15 days.

5. List the Appeal for admission after notice hearing as well as to consider the Intervention Application.

List the Appeal **on 2<sup>nd</sup> March, 2021.**

**[Justice A.I.S. Cheema]  
Member (Judicial)**

**[Mr. V.P. Singh]  
Member (Technical)**

Basant B./md.